

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Criminal Revision No.2796/2021

(Kaushalya Bai w/o Devisingh
Versus

Sanju @ Sanjay s/o Umrao Singh Patidar

The State of Madhya Pradesh Through
P.S. Lalghati, District Shajapur MP)

Indore, Dated 06.12.2021

Shri Bhavishya Sharma, learned counsel for the petitioner / complainant.

Shri Manish Yadav, learned counsel for respondent No.1 / accused.

Shri D.S. Chouhan, learned counsel for the respondent / State of Madhya Pradesh.

Heard on **IA No.28266/2021**, an application for permission to withdraw the criminal revision petition with liberty to file criminal appeal under SC / ST Act and for direction to the registry to kindly return the certified copy of impugned order and vakalatnama.

For the reasons assigned in the application, **IA No.28266/2021** is **allowed**.

As a result, Criminal Revision No.2796/2021 is hereby **dismissed as withdrawn**.

Let the original documents be returned to the counsel for the petitioner (if required) by retaining the photocopy thereof in the present petition, as per rules.

(Subodh Abhyankar)
Judge